

**GOVERNMENT OF INDIA
MINISTRY OF CORPORATE AFFAIRS**

**RAJYA SABHA
UNSTARRED QUESTION NO.223
ANSWERED ON TUESDAY, 21ST JULY 2026
30 Ashadha, 1948 (Saka)**

Beneficial ownership of companies

223. Dr. John Brittas :

Will the Minister of Corporate Affairs be pleased to state:

- (a) the number of companies against which action has been initiated during the last five years for non-disclosure of Significant Beneficial Ownership (SBO), State-wise;
- (b) the number of companies struck off during the said period;
- (c) whether the Ministry will take steps to make suitable amendments in the Acts administered by the Ministry so as to define what an offshore shell company is;
- (d) whether any actions have been taken by the Ministry to collect the details of offshore shell companies whose Ultimate Beneficial Ownership (UBO) are held by Indian citizens; and
- (e) if not, the reasons therefor?

ANSWER

The Minister of State in the Ministry of Corporate Affairs and Minister of State in the Ministry of Road, Transport and Highways.

[Shri Harsh Malhotra]

- (a) The state-wise number of companies against which action has been initiated during the last five years for non-disclosure of Significant Beneficial Ownership is given at Annexure-A.
- (b) The number of companies struck off under section 248 (1) and 248 (2) of the Companies Act, 2013 during the said period is given at Annexure-B.
- (c) The term 'shell company' or 'offshore shell company' is not defined under the Companies Act, 2013. At present, there is no proposal under consideration of the Government to define the term "offshore shell company."
- (d) Since the term 'offshore shell company' is not defined under the Companies Act, 2013, no such details are maintained by the Ministry. Further, the provisions of the Companies Act, 2013 do not extend to companies that are not incorporated or registered in India. However, wherever

applicable, Companies are required to file particulars of the Beneficial Owner and Significant Beneficial Owner with the Ministry in e-Form MGT-6 and e-Form BEN-2, respectively, upon the occurrence of the prescribed events under the Act and the rules made thereunder.

(e) In view of the reply to part (d) above, the question does not arise.

Annexure-A

Details of action initiated against the companies for non disclosure of Significant Beneficial Ownership for the last five years:

S.No	State/ UT	FY 2021- 22	FY 2022-23	FY 2023-24	FY 2024-25	FY 2025- 26	FY 2026-27 up to 30th June 26	Total
1.	Andaman and Nicobar Islands	-	-	-	-	-	-	-
2.	Andhra Pradesh	-	-	13	-	-	-	13
3.	Arunachal Pradesh	-	-	-	-	-	-	-
4.	Assam	-	-	01	01	-	-	02
5.	Bihar	-	-	-	-	-	-	-
6.	Chandigarh	-	-	-	01	-	-	01
7.	Chhattisgarh	-	-	-	-	02	-	02
8.	Dadra and Nagar Haveli and Daman and Diu	-	-	-	-	-	-	-
9.	Delhi	-	-	01	06	05	01	13
10.	Goa	-	-	-	-	02	-	02
11.	Gujarat	-	-	-	07	02	-	09
12.	Haryana	-	02	-	-	-	-	02
13.	Himachal Pradesh	-	-	-	01	-	-	01
14.	Jammu and Kashmir	-	-	-	-	-	-	-
15.	Jharkhand	-	-	-	-	-	-	-
16.	Karnataka	-	01	-	04	04	-	09
17.	Kerala	-	-	-	05	-	-	05
18.	Ladakh	-	-	-	-	-	-	-
19.	Lakshadweep	-	-	-	-	-	-	-
20.	Madhya Pradesh	-	-	-	01	-	-	01
21.	Maharashtra	-	-	-	14	10	07	31
22.	Manipur	-	-	-	-	-	-	-
23.	Meghalaya	-	-	-	-	-	-	-
24.	Mizoram	-	-	-	-	-	-	-
25.	Nagaland	-	-	-	-	-	-	-
26.	Odisha	-	-	-	-	-	-	-
27.	Puducherry	-	-	-	-	-	-	-
28.	Punjab	-	-	-	04	-	-	04
29.	Rajasthan	-	-	-	10	-	-	10

30.	Tamil Nadu	-	-	-	23	01	01	25
31.	Telangana	-	-	-	01	01	01	03
32.	Tripura	-	-	-	-	-	-	-
33.	Uttar Pradesh	-	-	-	31	-	-	31
34.	Uttarakhand	-	-	-	-	-	-	-
35.	West Bengal	-	-	15	04	-	-	19
TOTAL								183

Annexure B

Details of number of companies struck off (u/s 248(1) & 248 (2) of the Companies Act, 2013) for the last five years:

Financial Year	Total struck off Companies
FY-2021-22	62228
FY-2022-23	82062
FY-2023-24	16464
FY-2024-25	15837
FY-2025-26	30832
FY-2026-27 up to 30.06.2026	6672